



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF
ON THE 2nd OF DECEMBER, 2025

WRIT PETITION No. 43904 of 2025

NITIN SANCHETI

Versus

UNION OF INDIA AND OTHERS

Appearance:

Shri Rajesh Mainderatta - Advocate for the petitioner.

Dr. S.S. Chouhan - GA for the respondent/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Petitioner impugns order dated 17.09.2025 on the ground that the Additional Collector had no jurisdiction to decide the objections of the petitioner under Section 3 G(5) of the National Highways Act, 1956.

We note that the impugned order dated 17.09.2025 merely places the file before the Collector for further proceedings.

Since the final order has not been passed on the objections of the petitioner and the matter is pending consideration before the Collector who is competent authority, we dispose of this petition with the direction to the Collector to decide the same in accordance with law after giving appropriate opportunity of hearing to the petitioner.

The petition is accordingly *disposed of* in the above terms.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

